

**Central Administrative Tribunal
Principal Bench**

**OA No.158/2018
MA No.155/2018**

New Delhi, this the 8th day of February, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Mrs. M. Vani Satyanarayana, Aged 52 years,
W/o Shri S. Satyanarayana,
Working as Hindi Officer,
In CSIR-Structural Engineering Research Centre (SERC),
Chennai,
R/o 23B Vishwanath Street, Radha Nagar,
Chennai-600044.
2. Ramesh Baura, Aged 49 years,
S/o Shri K.S. Baura,
Working as Hindi Officer,
In CSIR- Central Electronics Engineering Research
Institute,
(CEERI), Pilani (Raj),
R/o E-48, CEERI Colony, Pilani (Raj.).
3. Dr. Purushottam Kumar, Aged 51 years,
S/o Dr. Braj Kishore Pandey,
Working as Senior Hindi Officer,
CSIR-National Metallurgical Laboratory (NML),
Jamshedpur,
R/o A/IV/54, NML Flats Agrico,
Jamshedpur-831009.
4. Veerpal Singh, Aged 54 years,
S/o Late Shri B. Singh,
Working as Hindi Officer,
CSIR-National Institute of Science Technology and
Development Studies (NISTADS), New Delhi.
R/o D-3781 MIS, Sector M, Pratap Vihar,
Ghaziabad (UP).
5. Mrs. Meenakshi Gaur, Aged 43 years,
S/o Shri Pratyush Gaur,
Working as Senior Translator,
CSIR, National Institute of Science Communication and
Information Resources (NISCAIR), New Delhi,

R/o C-9, NPL Colony, New Rajinder Nagar,
Delhi-110060.

6. N. Satyanarayana,
S/o Shri N. Raghu,
Working as Senior Hindi Translator,
CSIR-Indian Institute of Chemical Technology (IICT),
Hyderabad,
R/o B-301, Envishm Towers, Mamata Nagar,
Nagole, Hyderabad-500068.
7. Mrs. Manju, Aged 56 years,
W/o Shri Sushil Kumar,
Working as Hindi Officer,
In CSIR-National Physical Laboratory (NPL), New Delhi,
R/o M-63, Vikas Appartments,
West Enclave, Pitampura, New Delhi-34.

...Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through
The Secretary,
Ministry of Science & Technology,
Technology Bhawan, New Mehrauli Road,
New Delhi.
2. Council of Scientific & Industrial Research,
Through its' Director General,
Anusandhan Bhawan, 2 Rafi Marg,
New Delhi-1.
3. The Joint Secretary (Admn.),
Council of Scientific & Industrial Research,
Anusandhan Bhawan, 2 Rafi Marg,
New Delhi-1.
4. The Secretary,
Ministry of Finance,
Department of Expenditure, Govt. of India,
North Block, New Delhi.

...Respondents

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicants.

MA No.155/2018

2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.158/2018

3. The applicants have filed the instant OA seeking the following reliefs :-

“(i). That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the request of the applicants to grant revised pay scale of Rs.5500-9000, Rs.6500-10500 and Rs.7500-12000 to the Hindi Translator, Senior Hindi Translator and Hindi Officer (Assistant Director) respectively w.e.f. 01.01.1996 and consequently pass an order directing the respondents to consider and to grant the revised pay scale of Rs.5500-9000, Rs.6500-10500, Rs.7500-12000 to the Junior Hindi Translator, Senior Hindi Translator and Hindi Officer F(A.D.) with effect from 01.01.1006 on notional basis and with effect from 11.02.2003 on actual basis with all consequential benefits including the arrears of difference of pay and allowances in the light Hon’ble SC judgment dated 25.7.13 in SLP(C) No.17419/2009 and in connected cases.

(ii) That the Hon’ble Tribunal may further graciously be pleased to pass an order

directing the respondents to revised the pay of the applicants as per the OM dated 24.11.2008 and OM dated 19.09.2013 with effect from 01.01.1996 with all the consequential benefits including the fixation of pay.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.

4. It is submitted that the applicants made number of representations vide Annexure-A/1 (Colly), ventilating their grievances to the respondents, however, no orders have been passed thereon till date.

5. In the circumstances, OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/1 (Colly) representations of the applicants, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

6. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

'rk'